

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
[REAL VALUE PROMOTERS PRIVATE LIMITED] OPERATING IN [REAL
ESTATE ACTIVITIES] AT [CHENNAI DISTRICT]
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s. REAL VALUE PROMOTERS PRIVATE LIMITED PAN: AAACR4487K / CIN: U70101TN1995PTC032687
2.	Address of the registered office	Ambojini, No.17, Poes Road, II Street, Teynampet, Chennai – 600018
3.	URL of website	http://www.realvalue.in/
4.	Details of place where majority of fixed assets are located	<ol style="list-style-type: none"> 1. Padmalaya Apartments – Siruseri Main Road, B Block, Chennai, Tamilnadu – 603103 2. Neelkamal Apartments - 3/57, Mettu Street, Kazhipattur, Tamilnadu – 603103 3. Pallavaram Land* – 200 Ft wide Pallavaram Thoraipakkam, Radial King Road. Survey No : 53,53,51/1, 51/2A, 51/2B, 51/2C, 51/2D in Nemilichery Village, Thambaram Taluk, Kanchipuram District, Chennai, Tamilnadu 4. Amarasri Building – 455, Anna Salai, x Teynampet, Chennai, Tamilnadu – 600018 <p><i>[Above details are tentative & refer IM for further details]</i></p>
<p>*Note: The Corporate Debtor has duly executed and registered irrevocable Construction Agreement together with irrevocable registered Power of Attorney, both dated September 28, 2015, in favour of Real Value Ventures Private Limited ("RVVPL"##), pursuant to which RVVPL has irrevocable and exclusive Development Rights including all rights, interest, entitlements, privileges and benefits in the land measuring approximately 17.26 acres situated at Pallavaram and Nemilichery Villages, Chennai; accordingly, entire economic and monetary/ beneficial interest and value in the said 17.26 acres of land vests with RVVPL. The said 17.26 acres land is reflected in the books of the Corporate Debtor merely since it is holding title to the same (with all rights/ interest/ entitlements/ benefits in favour of RVVPL). The said entire approximately 17.26 acres situated at Pallavaram and Nemilichery Villages, Chennai along with all irrevocable development rights and all rights, title and interest in the same is exclusively mortgaged/ secured in favour of Ammon Holdings Pte. Ltd. [##RVVPL is a related party]</p>		
5.	Installed capacity of main products/ services	The Company's major revenue is from construction of apartments and rental income.
6.	Quantity and value of main products/ services sold in last financial year	As per Audited Financials, turnover from operations for the FY 2021-2022 is Rs. 6,87,31,000
7.	Number of employees/ workmen	19 Employees (approx.)

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of RP M/s. SPP Insolvency Professionals LLP, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore 641045 Ph.no:73730 52341/ 94888 10404
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	[email to msureshkumar@icai.org / rvppl.cirp@gmail.com]
10.	Last date for receipt of expression of interest	26 th August, 2023
11.	Date of issue of provisional list of prospective resolution applicants	30 th August, 2023
12.	Last date for submission of objections to provisional list	04 th September, 2023
13.	Process email id to submit EOI	msureshkumar@icai.org / rvppl.cirp@gmail.com

Place: Chennai
Date : 04-08-2023

(CA. Mahalingam Suresh Kumar)
Name and Signature of Resolution Professional
Reg. No.-IBBI/IPA-001/IP-P00110/ 2017-18/10217

Go Air Moves SC Against Delhi HC Order Granting Lessors Access to Aircraft

Our Bureau

New Delhi: Go Airlines has moved the Supreme Court against an order of a Delhi High Court division bench, which had refused to interfere with a single judge's directions allowing aircraft lessors access to their planes leased to the bankrupt airline for inspection and maintenance.

Senior advocate Ramji Srinivasan, appearing for the resolution professional (RP) of Go Airlines, informed Justice Tara Vistara Ganju of the HC that the airline has filed an appeal against the division bench order and will try to get it listed on Friday or Monday.

Justice Ganju, however, proceeded with hearing of the lessors' petitions, saying the division bench has ordered an expeditious ruling on the lessors' pleas for deregistration of their leased planes.

Go Airlines, in its appeal filed through the RP, told the Supreme Court that the division bench, rather than modifying the order and asking the single judge to decide the case expeditiously, should have sent the matter to the National Company Law Tribunal (NCLT), which has already looked into the issue of termination of lease agreements and deregistration of aircraft.

The airline contended that the petitions filed by the lessors in the HC were not maintainable either in law or in fact and, therefore, should have been dismissed. It said the petitions being heard by the single judge arise out of and are related to the ongoing insolvency proceedings of Go Airlines. Hence, under the Insolvency and Bankruptcy Code, the exclusive and overriding jurisdiction to decide the questions and the reliefs sought by the lessors vested with the NCLT only said the airline, which operates under the Go First brand.

Justice Ganju had on July 28 asked Go Airlines to maintain status quo on flying the aircraft of the lessors, saying that scheduled maintenance could not be understood to include flying of them and restrained Go First airline to continue with maintenance flights. She termed as "misconceived" the contention of the RP that two of the 10 aircraft have been flown by Go Airlines as these were handling flights forming part of the scheduled maintenance activity for an aircraft.



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NMDC to Start Output from Domestic Coal and Gold Mines: CMD

Our Bureau

New Delhi: Iron ore mining Navratna NMDC will operationalise its domestic coal and gold mines, while also pursuing overseas mineral assets, including those for Lithium in Australia.

NMDC Chairman and Managing Director (additional charge), Amitava Mukherjee said the mining company's lithium mining plans are at an early stage and feasibility studies will take over a year.

In addition to being India's largest iron ore producer, NMDC has been involved in exploration of copper, rock phosphate, limestone, magnesite, diamond, tungsten and beach sands. The entry into coal and gold is a diversification of the company's portfolio.

"We have two coal mining concessions in Jharkhand (Toksud North and Rohne). Currently land acquisition is going on. We should be able to operationalise Toksud in another 12-24 months and Rohne in another 24-36 months," Mukherjee told ET.

NMDC had got these coal mines under commercial mining rights in December 2019. These concessions allow the sale of coal from these mines at a premium, not being bound by any price caps. Rohne has coking coal, which may be used in steel making after some processing. NMDC's Toksud mine has coal meant for power generation.

Commenting on the gold mine with his company, Mukherjee said, "We had one gold concession in Chigargunta (Andhra Pradesh). It was stuck in a court case for four-five years. That stay has been vacated and we are starting preliminary work. It should take four to five years to get that mine operationalised."

Legacy Iron Ore Limited, an Australian-based subsidiary of NMDC, plans to begin production too. "A gold mine is going to be operationalised by that company in about a month. That would be our first mine abroad," Mukherjee said.

Furnishing Use Data on Face Action: I&B Min to Cable Operators

Our Bureau

New Delhi: The Ministry of Information and Broadcasting (MIB) has threatened to cancel the registration of multi-system operators (MSOs) who fail to furnish subscriber information and are not in compliance with the Telecom Regulatory Authority of India's (TRAI) regulations.

The ministry has advised non-compliant MSOs to comply with the TRAI regulations and also furnish requisite documents by August 15.

The MSO registration granted by the MIB mandates adherence to the provisions of the Cable TV Act and compliance with TRAI regulations. The MIB had published a list of non-compliant MSOs on March 23.

The MSOs were marked

non-compliant as they had failed to comply with TRAI's regulation 15(1) of the Interconnection Regulation, 2017, which mandates every distributor of television channels to have the systems audited by an auditor once in a calendar year. The audit is conducted to verify that the monthly report made available by the distributor to the broadcasters is complete and accurate.

The MIB had also advised the broadcasters to sign consent agreements with compliant MSOs only and notify the MSOs that have been marked as non-compliant. However, the ministry observed that despite being in operation and having executed interconnection agreements with broadcasters, MSOs listed as non-compliant continue to be in violation of the terms and conditions of their registration.

No Restriction on Tur Imports from Mozambique: Govt



Jayashree.Bhosale@timesgroup.com

Pune: A delay in imports of tur dal from Mozambique amid reports of cartelisation by some exporters has prompted Indian authorities to "emphatically" clarify that there are no quantitative restrictions on tur imports from the African country.

The Indian high commission in Maputo has issued a press release to inform all exporters of tur/arhar dal in Mozambique that they can export it to India under "free category" without any upper limit on quantities and without import duty till March 31, 2024.

The clarification this week comes even as a cartel of exporters in Mozambique is allegedly pressurising their government to introduce a quota system for tur exports to India so as to monopolise the trade and manipulate prices.

This has caused shipping delays and a rise in prices of imported pigeon peas. The price of imported whole tur of Mozambique origin in Mumbai stood at ₹88,000 per quintal on Wednesday against ₹87,000 on Tuesday.

"The Mozambique government wants its exports to go through Institute Cereal Mozambique (ICM), as per the MoU of India with Mozambique, and some cartel wants to earn through ICM," a pulses importer said on condition of anonymity.

India had signed a bilateral memorandum of understanding (MoU) with Mozambique to import 200,000 tonnes of tur every year from Mozambique.

"A few suppliers from Mozambique are trying that the Mozambique government gives a quota of tur export to only a few exporters," a second pulses importer from Mumbai said. "There is a lot of ambiguity right now about what happens to the trade that has already been done."

India was looking to replenish its tur dal stocks with supplies from Africa, particularly Mozambique, starting August amid a shortage in the domestic market, which is expected to aggravate due to lower sowing in the ongoing kharif season, and rising prices.

Retail prices of tur have increased by 2.5% in last one month and by 27.5% in last one year, according to data from the Ministry of Consumer Affairs.

The central government had earlier removed the import duty and the requirement of certificate of origin for imports of tur from Mozambique.

EAST CENTRAL RAILWAY E-AUCTION NOTICE

Divisional Railway Manager (Commercial), East Central Dhanbad, on behalf of President of India invite open e-Auction through IREPS portal via website www.IREPS.gov.in for awarding the contract. Details are as under:-
i. Sr. No. (1), i.e. Auction Catalogue / Publicity, ii. e. Auction Catalogue no. : PUB-6-23, iv. Scheduled date and time of e-Auction starting details: 17.08.2023 From 13.30 hrs. v. Details of work and name of station. Sole advertisement right inside of Garhwa Road. All prospective bidder are advised to visit the website www.ireps.gov.in for full details and participate against the above mentioned e-Auction as per schedule given vide column No. iv. Railway Administration reserves the right to reject any or all the tenders without assigning any reason whatsoever.
Divisional Railway Manager (Commercial) ECR/Dhanbad PR/00890/DHN/Comml/N/23-24/28

कार्यालय अधिशासी अभियन्ता, जल विद्युत उत्पादन खण्ड 30प्रो जल विद्युत निगम लिमिटेड खार-बादशाहीबाग, सहारनपुर उप्रो।

क्र.सं.	विनिदा सं.	विवरण
1.	विनिदा सं.	T-12/HGD/2023-24, Deputation of Service Engineer for AVR of Machine no. 01 of KPH, Khara. धरोहर राशि: ₹ 5000.00 (RTGS/NEFT के रूप में), निविदा शुल्क: 360.00 जीएसटी समिलित (RTGS/NEFT के रूप में)
2.	विनिदा सं.	T-13/HGD/2023-24, Part A:- Daily Cleaning Sweeping and uprooting of Grass in the premises of Central Store, Division office/Circle office and DPH of Khara for the period of 01 year 09 month & 23 days (F.Y. 2023-24 & 2024-25) Part A:- Daily Cleaning and Lawn/Garden up-keeping work alongwith Sanitization/Insecticide work of Khara Power House for the period of 02 Years (F.Y. 2023-24 & 2024-25) धरोहर राशि: ₹ 39200.00 (RTGS/NEFT के रूप में), निविदा शुल्क: 2360.00 जीएसटी समिलित (RTGS/NEFT के रूप में)
3.	विनिदा सं.	ST-14/HGD/2023-24, Procurement of potential transformers, current transformer and Lightning Arrester for Hydro Generation in Belka & Babal Power House. धरोहर राशि: ₹ 5000.00 (RTGS/NEFT के रूप में), निविदा शुल्क: 360.00 जीएसटी समिलित (RTGS/NEFT के रूप में)
4.	वेबसाइट पर ई-निविदा स्वीकार करने तथा डाउनलोड करने की अंतिम तिथि / समय	31-08-2023 / 15:00 बजे तक। (T-12/HGD/2023-24 and T-13/HGD/2023-24 के लिये मान्य होगी), 16-08-2023 / 15:00 बजे तक। (ST-14/HGD/2023-24 के लिये मान्य होगी)
5.	ई-निविदा का प्रथम भाग सुलने की तिथि / समय	01-09-2023 / 12:00 बजे तक। (T-12/HGD/2023-24 and T-13/HGD/2023-24 के लिये मान्य होगी), 17-08-2023 / 15:00 बजे तक। (ST-14/HGD/2023-24 के लिये मान्य होगी)

नोट:- निविदा सम्बन्धित समस्त जानकारी, विवरण / डाउनलोड / निविदा में प्रतिभागिता हेतु वेबसाइट www.etender.up.nic.in पर लॉग इन करें। किसी भी प्रकार के संशोधन / विस्तार की सूचना उल्लिखित वेबसाइट पर ही जायेगी। सभी जानकारी उप्रो जल विद्युत निगम लिमिटेड की वेबसाइट www.upjvn.org पर भी उपलब्ध रहेगी। अधिशासी अभियन्ता, जल विद्युत उत्पादन खण्ड खार-बादशाहीबाग, सहारनपुर के (Punjab National Bank के खाता संख्या 101900110000016 एवं IFSC- PUNB0101900) में RTGS/NEFT के द्वारा वांछित धरोहर राशि/निविदा शुल्क जमा कराना होगा। इच्छुक निविदाकार, निविदा सुलने की तिथि से पूर्व, किसी भी कार्य दिवस में अनुमति उपरान्त, विद्युत गृह में करायें जाने वाले सम्भावित कार्यों का निरीक्षण कर सकते हैं। निविदा के प्रथम भाग की विवेचना एवं अनुमोदन पश्चात्, निविदा का द्वितीय भाग खोलने की तिथि सूचित की जायेगी। अद्योहस्ताक्षरी द्वारा बिना कारण बताये निविदा को निरस्त करने का अधिकार सुरक्षित है।

अधिशासी अभियन्ता

सूचना एवं जन-सम्पर्क निदेशालय

झारखण्ड सरकार

शुद्धि पत्र

इच्छा की अभिव्यक्ति (Expression of Interest)

पीओ आरओ संख्या- 303776, दिनांक 01.08.2023 द्वारा सूचना एवं जन-सम्पर्क निदेशालय, झारखण्ड, राँची द्वारा भारत के विभिन्न एयरपोर्ट पर Digital Display Board के माध्यम से प्रचार-प्रसार करने हेतु इच्छा की अभिव्यक्ति आमंत्रित की गयी थी। समस्त विभाग द्वारा Digital Display Board के अतिरिक्त Standees, Back lit Board आदि के माध्यम से प्रचार-प्रसार करने का सरकार द्वारा निर्णय लिया गया है। उक्त के आलोक में निविदा में उल्लेखित एयरपोर्ट पर Digital Display Board के अतिरिक्त Standees, Back lit Board आदि के अधिष्ठापन के निर्धारित दर हेतु इच्छा की अभिव्यक्ति आमंत्रित की जाती है।

शेष इच्छा की अभिव्यक्ति से संबंधित शर्तें यथावत रहेगी।

PR 303981 IPRD (23-24)_D निदेशक

झारखण्ड राज्य ग्रामीण पथ विकास प्राधिकरण (JSRRDA) एफएफपीओ मवन, तृतीय तल्ला, धूर्वा, राँची -834004, झारखण्ड

ई-निविदा संख्या:- 26/2023-24 दिनांक :- 02.08.2023

मुख्य अभियन्ता, जेएनएसआरओआरडीएओ, राँची द्वारा निम्नविवरण के अनुसार e-procurement पद्धति से निविदा आमंत्रित की जाती है।

क्र.सं.	आईडी/टीएफ/के/संख्या/पैकेज संख्या	प्रखण्ड का नाम	कार्य का नाम	अंक में (लाख में)	अक्षर में (रुपये में)	कार्य समाप्ति की अवधि
1	1	3	4	5	6	7
1	JH-M-RAN-01/2023-24	काँके	रातु रीवे स्टील (रिंग रोड) से टंगटंग टोली से आठोली/बीबी/सी/सिंगरटोली आठोली/बीबी/रिंग रोड रोड से सेन्ट्रल युनिवर्सिटी पथ तक पथ का विद्येय मरम्मत कार्य (लॉ - 4.525 कि०मी०)	1327.092	रोह करेड सताईस लाख नौ हजार दो सौ रु० मात्र	09 महीना
		काँके	सुगुनू से कादोली तक पथ का विद्येय मरम्मत कार्य। (लॉ - 3.00 कि०मी०)			
		काँके	उरगुदु नैवरी पथ से बुदुदु माया पुनःकाई तक पथ का विद्येय मरम्मत कार्य। (लॉ - 3.95 कि०मी०)			

2. वेबसाइट में निविदा प्रकाशन की तिथि:- 11.08.2023
3. ई-निविदा प्राप्त की अंतिम तिथि एवं समय:- 21.08.2023 अपराह्न 5.00 बजे तक।
4. (क) मुख्य अभियन्ता, जेएनएसआरओआरडीएओ, राँची, एफएफपीओ मवन, तृतीय तल्ला, धूर्वा, राँची -834004, झारखण्ड (ख) जिला निर्यन्त्रक, राँची अथवा (ग) जिला निर्यन्त्रक, राँची में से किसी भी कार्यालय में निविदा शुल्क एवं अग्रदान की राशि जमा करने की अंतिम तिथि एवं समय:- 22.08.2023 अपराह्न 3.30 बजे तक।
5. निविदा शुल्क एवं अग्रदान की राशि एचडी पोस्ट के माध्यम से भी मुख्य अभियन्ता, जेएनएसआरओआरडीएओ, राँची, एफएफपीओ मवन, तृतीय तल्ला, धूर्वा, राँची -834004, झारखण्ड को भेजा जा सकता है। यह निविदाकार की जिम्मेवारी होगी कि स्वीकार्य के माध्यम से भेजा जाने वाला निविदा शुल्क एवं अग्रदान की राशि निर्धारित तिथि एवं समय (22.08.2023 अपराह्न 3.30 बजे तक) से पूर्व प्राप्त हो जाय। अंतिम तिथि एवं समय से पूर्व प्राप्त निविदा शुल्क एवं अग्रदान की राशि पर ही विचार किया जायेगा।
6. निविदा खोलने की तिथि एवं समय:- 23.08.2023 अपराह्न 3.30 बजे।
7. निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता:- मुख्य अभियन्ता का कार्यालय, जेएनएसआरओआरडीएओ, राँची, एफएफपीओ मवन, तृतीय तल्ला, धूर्वा, राँची -834004, झारखण्ड।
8. ई-निविदा प्रक्रांठ का दूरभाष सं-
9. निविदा शुल्क झारखण्ड राज्य में अवस्थित भारतीय स्टेट बैंक / राष्ट्रीयकृत बैंक / अनुसूचित बैंक द्वारा निम्न बैंक/ब्रांच के रूप में जो कार्यवालय अतिरिक्त, ग्रामीण कार्य विभाग, कार्य प्रमखण्ड, राँची के पक्ष में एवं राँची में भुगतये जमा करना होगा जो लौटाया नहीं जायेगा।
10. विस्तृत जानकारी के लिए वेबसाइट jharkhandtenders.gov.in में देखा जा सकता है।

मुख्य अभियन्ता
जेएनएसआरओआरडीएओ, राँची

PR 303891 Rural Work Department(23-24)_D

Uttarakhand Housing & Urban Development Authority (UHUDA), Dehradun

Request for Proposal

Two Separate RFP documents containing the details can be downloaded from official website <http://uhudatenders.gov.in> & our website www.uhuda.org.in from 11:00 Hrs 04 August 2023. Last date for submitting the RFP in sealed envelope is 15:00 Hrs 07 September 2023. Further information / corrigendum shall be available in UHUDA and UHUT tender website.

Chief Administrator

KERALA WATER AUTHORITY e-Tender Notice

Tender No: SE/PHC/MPM/144-145/2023-24

Jal jeevan mission (Re-Tender)- WSS to Vettathur, Melattur & Kezhattur Gps - Construction of 22 MLD WTP, 22LL OHSR and pump house at Vettathur, AMRUT 2.0-(Re-Tender) - WSS to Tirurangudi Municipality - Construction of OHSR, Supplying and laying RWMP, CWMP and distribution lines, providing FHCTS, Supply and erection of pump sets and transformers. EMD: Rs. 50000. Tender fee: Rs. 16540. Last Date for submitting Tender: 19-08-2023 03:00 pm Phone: 0483-2734871 Website: www.kwa.tenders.gov.in & www.etenders.kerala.gov.in

KWA-JB-GL-6-937-2023-24 Superintending Engineer, PH Circle, Malappuram

CAD-1502 ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)

Regd. Office: Janpath, Bhubaneswar-751022
CIN:U40102OR2004SGC007553

TENDER ALERT

1)E-Tender Call Notice No.CPC-10/2023-24: Bids invited from under single stage two-envelope system from reputed EPC/ Turnkey Contractors/ Original equipment Manufacturers(OEM) for Engineering, Supply, Erection, Testing and Commissioning of 2x20MVA, 220/33kV Grid S/S, Madanpur Rampur with 220kV GIS System and 33kV AIS System on turnkey contract basis at an estimated cost of Rs.45.30 Crore.

2)E-EOI Notice No.CPC-16/2023-24: OPTCL invites sealed Expression of Interest (EOI) from Indian consulting agencies for facilitating day to day business of the organization in various activities. Last Date for submission of EOI is 17.08.2023 up to 14.00Hrs. Details can be downloaded from the website www.optcl.co.in/ www.tenderwizard.com/OPTCL

HIPR-25/2023-24

www.optcl.odisha www.optcl.odisha
OIPR-04011/11/0070/23-24

Tinna Rubber And Infrastructure Limited

Corporate Identity Number: L51905DL1987PLC027186
Regd. Office: Tinna House No 6, Sultapur, Mandi Road, Meerhari, New Delhi-110030
Tel No. 011-49516530 Fax No. 011-26807073 Email: tinna.desh@tinna.in, Website: www.tinna.in

NOTICE OF 36TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING.

(A) Annual General Meeting
Notice is hereby given that the 36th Annual General Meeting of the Members of the Tinna Rubber and Infrastructure Limited will be held on Thursday, the 24th August, 2023 at 11.00 A.M through video conferencing (VC) / other audio visual means (OAVM) to transact the business, as set out in the Notice convening the said AGM. The Notice of AGM along with its annexures and the Annual Report for the Financial Year 2022-23 have been sent to members at their registered email addresses through permitted mode. The same is also available on the Company's website www.tinna.in.

(B) Book Closure
Register of Members and Share Transfer Books of the company will remain closed from Thursday August 17, 2023, Thursday to August 24, 2023, Thursday (both days inclusive) in connection with the above said Annual General Meeting.

(C) Remote E-Voting
Notice is further given that pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 duly amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. 16th August, 2023 may cast their vote electronically on the ordinary and special business, as set out in the Notice of AGM through the facility of remote e-voting system of National Securities Depository Ltd. (NSDL) from a place other than the venue of AGM (remote e-voting). The detailed procedure/ instructions for remote e-voting have been provided in the Notice of AGM and also available at the website of NSDL. All the members are informed that:
(a). The Ordinary and Special Business as set out in the Notice of AGM may be transacted through voting by electronic means;
(b). The remote e-voting shall commence on 21st August, 2023 at 10:00 am (IST);
(c). The remote e-voting shall end on 23rd August, 2023 (5:00 pm, IST);
(d). The cut-off date for determining the eligibility to vote by electronic means or at the AGM is 16th August, 2023;
(e). Any person who becomes a member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date, may obtain the login ID and password by sending a request to NSDL at their email id: evoting@nsdl.co.in;
(f). Members may note that, (i) the remote e-voting module shall be disabled by NSDL after the specified cut-off time for voting and once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently; (ii) the facility for voting through ballot paper shall be made available at the AGM; (iii) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again; (iv) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting;
(g). The Notice of AGM is available on the Company's website www.tinna.in. The Company has appointed scrutiner for conducting the voting process.
(h). In case of any query pertaining to remote e-voting, members may refer FAQ and emailing user manual available at www.evoting.nsdl.com under download section or write an email to evoting@nsdl.co.in

(D) As informed by the Company on May 24, 2023, Board of Directors has recommended a final dividend of Rs. 5.00 per share. The Record Date for the purpose of Final Dividend for FY 2022-23 will be Wednesday, August 16, 2023. Final Dividend once approved by the Members in the ensuing AGM will be paid within 30 days from the date of approval.
Note: 1 In view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its circular dated 5th May, 2020 and 13th January, 2021 read with circulars dated 8th April, 2020 and 13th April, 2020 (collectively referred to as "MCA Circulars") and all other relevant circulars issued from time to time, permitted the holding of the Annual General Meeting through VC / OAVM, without the physical presence of the Members at a permissible common venue. In compliance with the provisions of the Companies Act, 2013 ("Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and MCA Circulars, the 36th AGM of the Company is being held through VC/OAVM on Thursday, August 24, 2023 at 11.00 a.m. (IST). The deemed venue for the AGM will be the place where the Chairman of the Board conducts the Meeting.
2. As per Section 124 and 125 of the Companies Act, 2013 and rules made thereunder, any dividend remaining unclaimed with the Company on the expiry of 7 (seven) years from the date of its transfer to the unclaimed / unpaid account, will be transferred to the Investor Education and Protection Fund (IEPF) set up by the Central Government. Accordingly, unclaimed dividends for the financial year ended 31st March, 2016 will be transferred to the said fund by 6th November, 2023. Members, who have not encashed their dividend warrants so far, for the financial year ended 31st March, 2016 and for subsequent financial years, are requested to make their claims to the Company. Further as per the Act/Rules, all shares in respect of which dividend has not been encashed or claimed for seven consecutive years or more are required to be transferred to IEPF Suspension Account in the prescribed manner. Upon transfer of member's shares/dividend to IEPF, the member's name shall be removed from the Register of Members and dividend amount and/or the shares by making an application in prescribed Form IEPF-5 and by sending the physical copy of the same duly signed (as per the specimen signature recorded with the Company) along with requisite documents enumerated in the Form IEPF-5. Company shall with a view to comply with the requirements of the said Rules, transfer the shares to the IEPF Suspension Account in the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company or its Registrar & Share Transfer Agent in respect of unclaimed dividend amount and shares transferred to IEPF Authority pursuant to the said Rules. The Rules and the application form (Form IEPF-5), as prescribed by the MCA for claiming back the shares/dividend, are available on the website of MCA at www.iepf.gov.in.
Note: Members are requested to intimate the Registrar and Share Transfer Agent of the Company - M/s. Aakanksha Assignments Ltd. immediately of any change in their address, and also to intimate the Registrar and Share Transfer Agent of the Company in respect of their Depository Participants (DPs) in respect of equity shares held in dematerialized form.

'Global Investors Remain Upbeat on Office Realty'

Kailash.Babar @timesgroup.com

Mumbai: Global investments in Indian commercial real estate is expected to sustain its momentum as it continues to be among the key areas of interest for international institutional investors owing to the steady growth in demand here in other markets, said Lee Elliott, global head of Occupier Research at Knight Frank. "The Indian office market

has shown resilience in the backdrop of a turbulent economic and geopolitical environment. We have observed heightened investor interest, as the economy continues to grow, and investments in office space are also increasing, with demand surging in major cities," Elliott told ET in an exclusive interaction. According to him, the investments in the office domain in India are a sign of the confidence that investors have in the Indian economy and compelling fundamentals of its talent.

RUMS REWA ULTRA MEGA SOLAR LIMITED

Tel. No. : 0755-2980002, Fax : 0755-2551439
Website : www.rums.mp.gov.in, E-mail : rums.tenders@gmail.com
No. F/RUM/2022/REP/01-025/425 Date : 03.08.2023

TENDER NOTICE INVITING PROPOSALS

RUMSL intends to invite proposals for Selection of an agency for supply, installation and commissioning of water quality testing equipment and glassware at Omkareshwar. The Request for Proposal (RFP) document will be available on website <https://mptenders.gov.in/nicgpe/app> from 07.08.2023. The last date for submission of technical proposal is on or before 13:30 Hrs. of 01.09.2023.
M.P. Madhyam/11197/2023 EXECUTIVE ENGINEER

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR [REAL ESTATE PROMOTERS PRIVATE LIMITED] OPERATING IN [REAL ESTATE ACTIVITIES] AT [CHENNAI DISTRICT]

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN / CIN / LLP No.	M/s. REAL VALUE PROMOTERS PRIVATE LIMITED PAN:AAACR4487K/CIN:U70101TN1995PTC02687
2 Address of the registered office	Ambujini, No.17, Poes Road, II Street, Teyampet, Chennai - 600018
3 URL of website	http://www.realvalue.in/
4 Details of place where majority of fixed assets are located	
1. Padmalaya Apartments - Sirusam Main Road, B Block, Chennai, Tamilnadu - 603103 2. Neelkamal Apartments - 3/57, Mettu Street, Kappiattur, Tamilnadu - 603103 3. Pallavaram Land* - 200 Ft wide Pallavaram Thorapakkam, Radial King Road, Survey No. - 53, 51, 51/1, 51/2, 51/28, 51/2C, 51/2D in Nemilichery Village, Thambaram Taluk, Kanchipuram District, Chennai, Tamilnadu 4. Amarasani Building - 455, Anna Salai, x Teyampet, Chennai, Tamilnadu - 600018 [Above details are tentative & refer IM for further details]	
Note: The Corporate Debtor has duly executed and registered irrevocable Construction Agreement together with irrevocable registered Power of Attorney, both dated September 28, 2015, in favour of Real Value Ventures Private Limited ("RVVPL"/#), pursuant to which RVVPL has irrevocable and exclusive Development Rights including all rights, interest, entitlements, privileges and benefits in the land measuring approximately 17.26 acres situated at Pallavaram and Nemilichery Villages, Chennai accordingly, entire economic and monetary/ beneficial interest and value in the said 17.26 acres of land vests with RVVPL. The said 17.26 acres land is reflected in the books of the Corporate Debtor merely since it is holding title to the same (with all rights/ interests/ entitlements/ benefits in favour of RVVPL). The said entire approximately 17.26 acres situated at Pallavaram and Nemilichery Villages, Chennai alongwith all irrevocable development rights and all rights, title and interest in the same is exclusively mortgaged/ secured in favour of Armon Holdings Pte. Ltd. [#RVVPL is a related party]	
5 Installed capacity of main products / services	The Company's major revenue is from construction of apartments & rental income.
6 Quantity and value of main products / services sold in last financial year	As per Audited Financials, turn over from operations for the FY 2021-2022 is Rs.6,87,31,000
7 Number of employees / workmen	19 Employees (approx.)
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be collected from the office of RP M/s. SPP Insolvency Professionals LLP, No.27/9, Niveditha Vikas, Pankaja Mill Road, Puliyaikulam, Coimbatore - 641045 Ph.No : 73730 52341 / 94888 10404 [Email to: msureshkumar@icai.org / rvplp.cirp@gmail.com]
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	26th August, 2023
10 Last date for receipt of expression of interest	30th August, 2023
11	